

Petition No. 945/GT/2025

Date: 1st September 2026

To

General Manager (Commercial)
NLC India Limited, 135, EVR Periyar High Road,
Kilpauk, Chennai- 600010. Tamil Nadu

Subject: Petition for determination of 2024-29 tariff in respect of Neyveli New Thermal Power Station (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

- (a) *Provide technical justification and cost-benefit analysis for the ACE, items claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations.*
- (b) *With respect to items claimed under Regulation 26(1)(b), provide supporting documents under the provisions of the 2024 Tariff Regulations.*
- (c) *To establish whether the payments are within the originally approved amount, the Petitioner shall submit the "Form-B" (Break-up of Capital Cost) and reconcile the amount claimed with the capital works approved (in original Investment Approval) and already capitalised, claimed under Regulation 26(1)(f).*
- (d) *Revised Form-19 as per the format in Part-I of Annexure-I of the 2024 Tariff Regulations, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges along with the quantum, rate and water charges allocated to the township/ irrigation or any other purposes which are included in the above claim, reconciled with the Audited Accounts.*
- (e) *The assessment of the security requirement and estimated expenses as per second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*
- (f) *Form-15 specified at Annexure-I (Part I) of the Regulations for preceding 12 months, in Excel form, to be furnished linking all the details, duly certified by the Auditor, along with the certification that the claimed details are in line with the Regulation.*

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents